

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No. 234 OF 2005

Wednesday, this the 5th day of October, 2005.

CORAM :

**HON'BLE Mrs. SATHI NAIR, VICE CHAIRMAN
HON'BLE Mr. GEORGE PARACKEN, JUDICIAL MEMBER**

T.Chamiyar
Executive Producer
Doordarshan Kendra
Thiruvananthapuram

: Applicant

(By Advocate M/s Santhosh & Rajan)

Versus

1. Union of India represented by the Secretary
Ministry of Information & Broadcasting
Government of India, New Delhi
 2. The Prasar Bharathi (Broadcasting Corporation of India)
New Delhi represented by the Chief Executive Officer
 3. The Director General
Office of the Directorate General, Doordarshan
Doordarshan Bhawan, New Delhi
 4. The Director
Doordarshan Kendra
Kudappanakunnu
Thiruvananthapuram -43
 5. The Director General
'Akashvani', Akashvani Bhawan
New Delhi
- : Respondents

(By Advocate Mr. N.N.Sugunapalan, Sr.)

The application having been heard on 05.10.2005, the Tribunal on the same day delivered the following :

ORDER

HON'BLE Mrs. SATHI NAIR, VICE CHAIRMAN

The applicant in this Original Application is working as an officer in the Programme Production Cadre in the Senior Time Scale on regular basis with effect from 26.02.2004. Apprehending reversion from the post in the

Senior Time Scale, since a large number of employees have been reverted without any reason, the applicant had approached this Tribunal.

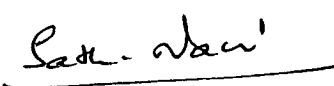
2. A statement has been filed by the learned counsel for respondents 2 to 5 stating that the applicant's service have been regularised and he is presently working as Programme - Executive on regular basis and at present there is no proposal to revert any officer in the STS grade of IB(P)S including the applicant. It is further stated that the apprehension of the applicant that he would be reverted has no basis and therefore the OA is highly premature and is speculative.

3. When the matter came up today, the learned counsel for applicant submitted that recording the above submissions of the respondents, the Original Application can be closed, as at present there is no threat of reversion.

4. In the circumstances, the Original Application is closed. No order as to costs.

Dated, the 5th October, 2005.


GEORGE PARACKEN
JUDICIAL MEMBER


SATHI NAIR
VICE CHAIRMAN

vs